

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 203  
IA No. 18/JPR/2020  
Cont. A. No. 04/JPR/2021  
CA No. 71/JPR/2021  
CA No. 08/JPR/2022  
IA (CA) No. 13/JPR/2022  
CA No. 19/JPR/2022  
CA No. 36/JPR/2022  
IA (CA) No. 34/JPR/2022  
IA (CA) No. 35/JPR/2022  
CA No. 50/JPR/2022  
IA (CA) No. 55/JPR/2022  
IA (CA) No. 56/JPR/2022  
IA (CA) No. 11/JPR/2023  
CA No. 26/JPR/2023  
CP No. 397(ND)/2017  
TA No. 43/2018  
Under Section 242 of  
Companies Act, 2013

**In the matter of:**

**Dinesh Kumar Jalan & Ors.**

**...Petitioners**

**Versus**

**M/s Prestige City Developers Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Amol Vyas, Adv.  
For the Respondent : Pooja Nuwal, Proxy

**ORDER**

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Ms. Pooja Nuwal, Proxy counsel appearing on behalf of Mr. Sandeep Taneja, Adv.

M.S.

Sdr

Sdr

for the Respondent, who seeks short accommodation. On the request of the learned counsel for the Respondent, list the matter on 13.06.2024.

Sdr

(Rajeev Mehrotra)  
Technical Member

May 27, 2024

Sdr

(Deep Chandra Joshi)  
Judicial Member